

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 15th APRIL, 2024, 10:30 A.M.

CP (IB) No. 5/CB/2023, IA(IB) (Plan) No. 2/CB/2024,
 IA(IB) No. 80/CB/2024, IA(IB) No. 86/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Chandan Lal Sahu -Vs- Ecomaister Beads India Pvt. Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Sandeep Bajaj, Adv. }
 Mr. Vipul Jain, Adv. } IA 2/24
 Ms. Vanshika Rana, Adv. }
 Mr. Shantanu Das, Adv. }
 Mr. Ramashish Acharya, Adv. } IAs 80 & 86/24

For Respondent (s)

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ORDER

IA(IB) (Plan) No. 2/CB/2024:

This application has been filed under Section 30 of IBC, 2016 for approval of Resolution Plan. Await hard copy. List the matter on 08.05.2024.

IA(IB) No. 80/CB/2024:

Ld. Counsel Mr. Shantanu Das appears for the applicant. This application has been filed under Section 12(2) of IBC, 2016 for extension for time period by 60 days from the period of 10th February, 2024 to 9th April, 2024 for completion of CIRP. In consideration of his submissions, application allowed. CIRP period extended by 60 days from the period of 10th February, 2024 to 9th April, 2024. Accordingly, this application is disposed of.

IA(IB) No. 86/CB/2024:

This application has been filed under Section 25(2) (J) R/w 66 of IBC, 2016 for direction by the Liquidator. Ld. Counsel Mr. Shantanu Das appears for the applicant. Registry is directed to issue notice to the respondent by speed post and email. Applicant counsel is also directed to send notice to the respondent by speed post and email and file affidavit of service of notice before next date of hearing. List the matter on 08.05.2024.

Sq

Kaushalendra Kumar Singh
Member (Technical)

Sq

P. Mohan Raj
Member (Judicial)